

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
STARRED QUESTION NO. 210
TO BE ANSWERED ON MARCH 20, 2023**

EVICTION OF SLUM DWELLERS

NO. 210. DR. FAUZIA KHAN:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of slum dwellers evicted in the last three years, including the State of Maharashtra, district-wise;
- (b) the reasons behind carrying forward the eviction;
- (c) the number and details of complaints related to eviction filed by the slum dwellers till now, State-wise; and
- (d) the steps taken by Government to ensure that the slum dwellers are not forcefully evicted without being given proper notice of eviction, due in time?

**ANSWER
THE MINISTER OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

- (a) to (d): A statement is laid on the Table of the House.

**STATEMENT REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION
NO. 210 FOR 20.03.2023 REGARDING 'EVICTION OF SLUM DWELLERS'**

(a) to (d): 'Land' and 'Colonisation' are State subjects. Schemes related to upgradation rehabilitation/redevelopment/relocation of slums including eviction of slum dwellers are implemented by States/Union Territories (UTs). 'Land' being State subject, regulation of land use and enforcement of related policies come under the purview of States/UTs. Further, the 74th Constitution Amendment Act empowers the State/UT Legislatures to make laws to endow the municipalities with such powers, authority and responsibility to perform functions in relation to the matters listed in the Twelfth Schedule such as 'regulation of land use' and 'slum improvement & upgradation'. The district-wise data of of slum dwellers evicted including the State of Maharashtra is not maintained by the Ministry.

However, Ministry of Housing and Urban Affairs (MoHUA), under the vision of 'Housing for All', is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 for construction of houses for all eligible beneficiaries including slum dwellers. The scheme is implemented through four verticals i.e. Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). Based on the project proposals submitted by States/UTs, more than 1.20 crore houses have been sanctioned as on 06.03.2023. Of the sanctioned houses, 109.10 lakh have been grounded for construction; of which 71.56 lakh are completed/delivered to the beneficiaries. Out of 1.20 crore, 15.45 lakh houses under BLC/AHP/ISSR verticals of PMAY-U have been sanctioned for slum dwellers.
